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श्रीर मुख्य रूप से ध्यान देना होगा। हमारी भारत सरकार ने, खासतीर पर हमारे प्रधानमंत्री जी ने नेशनल टैक्नाला-जिक्कल मिशन बनाकर इस ग्रोर ध्यान देने का प्रयास किया है कि बच्चों के स्वास्थ्य के बारे में, एानी के बारे में और निरक्षरदा के बारे में पूरे राष्ट्र में ध्रामयान शरू फिया जाय । मैं केन्द्र सरकार से यह अनुरोध करना चाहंगा कि आज भी सबसे बड़ी समस्या है, एम नाइजेशन के तिजीतले में वह हजारी पारिवारिक, हमारा जो परम्परागत समाज रहा है, जिसके यदर बहुत ज्यादा निरक्षरदा भी है उनने मस्यूमिनीयन गैप बहुत ज्यादा है। इस्रीलये सचार माध्यम जो आधनिक है उनका हमें इस्तेमाल करना चाहिये। लेकिन इसके साथ साथ जी हमारे एन जो. थो. हें, नान धवर्नमेंट ग्रार्गनाइ-जेशन, सामाजिक संस्थातें, वे आगे बढें। हमारे देश में शहरों के अन्दर बहुत ज्यादा सामाजिक संस्थायें काम करती हैं, इससे इंकार नहीं किया जा सकता। लेकिन ये गहरों की सामाधिक संस्थायें जब गांवों में जाती हैं, तो गांव बासियों ग्रीर विशेषतीर से स्त्रियों के साथ वे इस दरह क। सम्पर्क नहीं बना पाते दाकि उनकी बातें उनके मस्तियक को छ सक, उनके हदयों को त सकीं। इसलिये एसे नान गवर्नमेंट आर्गनाइजेशन को तैयार करना चाहिये जिसमें यवा मक्ति सामने आये हमें इसके लिये यदा शक्ति का प्रयोग करना चाहिये । युवक मंगल दल या दूसरे समाज सेवी संगठन यवकों के हें या महिला संगठन हैं वे गांव स्तर पर महिलाओं से किस प्रकार से संपर्क इस एमनाइजेशन के बारे में करें, किस प्रकार से उनके बीच जन-जागरण करें इस पर इस संग्रंटनों को विचार करना चाहिये ताकि हमारे देश के अंदर कोई बच्चा मिजिल्स सेया क्रिपल होकर, या किसी और तरह की बीमारी जो बच्चों को होती है, उससे न मर पाये ब्रीर हमारा जो संकल्प है कि सनुदो हजार ब्राने तक हमारा एक स्वस्थ समाज वने, उसमें यह बड़ा योगदान होना। में भारत सरकार से अनुरोध करूंगा और विशेषतौर से स्वास्थ्य मंत्री जी से कि...

उपसमापति : स्वास्थ्य मंत्री जी बैठे हैं।

श्री संयद सिक्ते रजी: भारत सरकार राज्य रकारों को एक परिपत्न भेजे इस ग्रोर ध्वन दिलाते हुए कि यनिसेफ की जो रिया क्रा रही है। उसमें जिन जिन बातों की ग्रोर इंगित किया गया है, उनकी ओर उनका ध्यान दिलाया जाये। में समझता हूं कि यह बहुत ग्रहम मसला है। महोदयर, ग्रापने मुझे जो समय दिया, उसके लिय धन्यवाद।

भी राम चन्द्र विकल (उत्तर प्रदेश): महोदया, में इनका समर्वन करता हं।

## Need to supply adequate quantities of foodgrains and Palm Oil to Kerala

SHR1 P. K. KUNJACHEN (Keraia): Madam, Deputy I wish to bring to the notice of this House and the Minister concerned a very serious matter which is affecting the people of Keraia. Madam, when statutory rationing was introduced in Keraia, the understanding with the Central Government was that they will supply rice or other materials which are needed by Kerala every month, and every month 1.45 lakh tonnes of rice was being supplied to Kerala. Kerala is a deficit

We produce rice which can meet our requirement of three months only. We produce only about 11 to 12 lakh tonnes. Kerala also produces rubber, cardamom and pepper and other things. Every year, the Central Government earns thousands of crores of rupees in foreign exchange On export of these things but does not supply enough food material for the people of Kerala. Last time when there was drought in Kerala, the food material to be supplied to Kerala was reduced from 145 thousand tonnes to 120 thousand tonnes Per month. Supply of rice to Kerala has also been reduced, and the result is that

[Shri P. K. Kunjachen]

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are in a very difficult situation for supplying rice through the ration shops to the people of Kerala.

Another thing is. we were being given about 5000 tonnes of plam oil per month. But that has also been reduced to 2000 tonnes per month. I do not see any reason as to why this has been reduced. Now, Christmas is coming and as you konw, in Kerala, Christmas is observed a a great festival. If full quota of rice and palm oil is not restored for Kerala, people there will be put to a great difficulty. It seems, supply of rice and other things is being used as a political weapon against the people of Kerala. This time, prices are on the increase, and the Congressmen in Kerala are agitating against this price rise, and this price 'rise is due to nonsupply af full quota to Keraia from the Centre. There is going to be an agitation on 23rd of this month against this attitude of the Central Government and we demand that full supply of paddy at the rate of 145 thousand tonnes Permonth should be restored and also palm oil at the rate of 6000 tonnes per month be supplied to Kerala. I request the Central Government and this House to see that regular supply is made to Kerala.

SHRI M. A. BABY (Kerala): This is a stepmotherly treatment against Kerala on the part of the centre

SHEI N. E. BALARAM (Kerala): Madam....

THE DEPUTY CHAIRMAN; No, it is not fair. We have 20 special mentions. You can only say you associate yourself.

SHRI N. E. BALARAM: At least on the question of palm oil, the supply hag been reduced and for the last two months, they are getting only 2000 tonnes.

SHRI ARANGIL **SREEDHARAN** Madam, I have given (Keraia):

notice for a special mention on the subject.

Mentions

THE DEPUTY CHAIRMAN- You associate yourself.

SHRI ARANGIL SREEDHARAN: I pointed out on the floor of the Housse that because in Keraia, there is a non-Congress-I Government, this step is politically motivated. Let me make it clear that the people of Kerala will not take it lying down. We will fight for our demands.

SHRI A. K. ANTONY (Kerala): Prices of essential commodities in Kerala are rising everyday and as a result of that, the people are getting more and more into a difficult situation. Unfortunately, the State Government in Kerala is not doing anything on thetr own to improve the situation.... *ilnterruptions*)

ARANGIL SREEDHARAN: SHRI Because we produce cash crops and give you money!

THE DEPUTY CHAIRMAN; i think this argument is not proper because as I noticed, Mr. Antony was very quiet when you were making your point. Now you listen to his point also, It is not a debate(Interruptions). Dr. Vijaya Mohan Reddy don't interfer into this matter. It is a Keraia matter. One Member from Keraia is speaking. It is a matter of rice and palm oil.

SHRI A. K. ANTONY; The State Government has not succeeded in getting one lakh tonnes of rice from Andhra even though Andhra Pradesh was generous in giving rice to Tamil ' Nadu. We request the Central Gov-l ernment to come to our fescue. I request the Central Government to increase the quota of rice to Kerala. Madam, Christmas is a very auspicious time for the Keralites. Because qf the reduction in the palm oil quota, we are finding it difficult. I, therefore, request the Centrar Government to increase the palm oil

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quota to Kerala. I also request them to increase the rice quota. (Interrwp tions)

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh); We are supporting you.

(Interruptions)

THE DEPUTY CHAIRMAN; I think this mistrust should go.

SHRI ARANGIL SREEDHARAN; Mr. Antony has also supported our Special Mention. Will we get the required quantity of rice? (Interruptions)

SHRI A. K. ANTONY; You should ask the Andhra Pradesh Government also.

(Interruptions)

SHRI PARVATHANENI UPENDRA; You send it to the Tamil Nadu because elections are coming.

SHRI M. A. BABY; I will request the hon. Minister concerned to give an assurance on the floor of the House, as even Mr. Antony has supported this (Interrupions)

SHRI PAWAN KUMAR BANSAL (Punjab); We know what you are doing there.

THE DEPUTY CHAIRMAN; I do not think the hon. Minister concerned is here.

SHRI M. A. BABY The Minister of Parliamentary Affairs can assure us.

THE DEPUTY CHAIRMAN; He is also from Kerala, Don't worry.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB); I will convey this.. (Interruptions)

THE DEPUTY CHAIRMAN; He is also from Kerala. His sentiments are with you.

## Demand for abolition of leasehold system in Chandigarh

PAWAN KUMAR BANSAL (Punjab); Madam Deputy Chairman, I rise to draw the attention of this auguest House and the Government to the long standing demand of the people of Chandigarh to abolish the leasehold system there. Madam, the introduction of the leasehold system in Chandigarh a couplg of years back has not served any purpose that could be recounted with any satisfaction. On the contra^ if the system is abolished, it will serve many purposes. It will save the people from many hastles and it will give them the satisfaction of putting their lifelong earnings to some profitable use and would encourage investment in housing. Also, Government would stand to gain. The amount received on commutation of ground rent would be available for improving the environment of the city, for providing better civil amenities and would actually help us attain the ideal of Pandit Jawaharlal Nehru who, while referring to Chandigarh, said that the city symbolised our faith in the future of the country. Madam, of late, we learn that a decision has been taken to abolish the leasehold system in a limited manner in Delhi. Therefore, there is no reason why the benefit of this scheme should not be extended to Chandigarh also.

With these words. I urge uPOn the Government to expedite the matter and assure the people of Chandigarh that the system would be abolished immediately. you.

## Non-payment of wages to workers of Samai **Madhopur** Cement Factory

डा० अवरार अहमद खान (राज-स्थान) : उपसभापति महोदया, मैं इस विशेष उल्लेख के माध्यम से सवाई माधीपर में जो कभी एशिया की सबसे